Bench No. I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P(IB) NO.244/KB/2017 IA-309/KB/2017 IA-310/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th July, 2017, 10.30 A.M				
Name of the Company		Burn Standard Company Ltd		
Under Section		10 IBC		
SI. No.	Representa	nation of Authorized Appearing on behalf of Signature with date ETTERS)		
	PARTH	A KAMAR SE		Park (Camarle 27/7/2013
Mondoner? Love of the sound of				
SIDDHARTHA BANERJEE, Adv. ? Puleman Glechrodes				
SIDDHARTHA BANERJEE, Adv. ? For Ruleman Glechmodes URMILA CHAKRARORTY, Adv. & For Ruleman Glechmodes Pro. und. A 23/8/13				
Mr. Jishnu Saha, Sr. He vocate & for Jindal Stainless Limited, Mr. Neladri Khanrer, Advocate & ten operational Creditor 27/17/17 Azi Jet Cloutere for				
Advocate For Burn Stamik Union				
	Niormal R.L. Mit	lya Dasgufsta Bia Idvocate for	Three Mangla Operations	International Gooditary Jitrazz 17/17

Susanta Pal With Rought For Burn Standard Ex- enployees Adoocatewelfase Assocration Howson (Repondents) Abhishek Sikdaa (Burn Standard Advocate Employees Union Citu Markas Husita Tenasis (Advocate for the Workmen Union

2) Shambhunath Ray

3) Radhamohan Ray 27/07/2017 - CP (IB) No.244/2017 [IA Nos. 309 & 310/2017] - Burn Standard Ltd.

ORDER

Ld. Counsels for the corporate debtor/applicant, Interim Resolution Professional (IRP), Shri Partha Kamal Sen and representative of Employees Union as well as Ex-employees Association are present.

IRP has submitted Progress Report in the case wherein it is mentioned that CoC in the meeting held on 25/07/2017 has approved the name of IRP to act as RP. He has further informed that in the CoC meeting there is only one financial creditor, whose signature is on the minutes of the meeting. IRP has also filed the attendance sheet of the meeting of CoC along with the Progress Report, which shows that United Bank of India has signed on the attendance sheet of the CoC meeting dated 25/07/2017.

In view of the unanimous resolution of the CoC IRP is hereby appointed as RP.

Representatives of operational creditors, employees union and ex-employees association have made a request that they are not aware of the application which has been filed in the Court. IRP is directed to supply the copy of the Section 10 application to employees union of the recognized unions, including ex-employees association.

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Other operation creditors, who are interested in the copy of the petition may apply to the Registry for the same.

RP has informed that the corporate debtor has given the

information regarding the gratuity claim and leave encashment claim

of the ex-employees only, but till date he has no information in respect

of other dues of the employees. He has further made a request that

concerned officials of the Corporate Debtor, particularly the Chief

Manager (F&A) and the Accountant be directed to provide necessary

information pertaining to the correct creditors' ledger, as well as the

complete list of ex-employees together with the arrear amount

calculation.

Prayer is allowed. Chief Manager (F&A) and the Accountant of the corporate debtor is directed to provide the complete details

pertaining to the creditors' ledger as well as complete list of

employees and ex-employees together with the arrear amount

calculation within 10 days from the date of the order.

List the matter on 16/08/2017.

S d. (Vijai Pratap Singh) Member (J)